

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 17
(IB)-3288(PB)/2019

IN THE MATTER OF:

Sarita Agarwal & anr.

.... Petitioners

v.

M/s. Paravnath Landmark Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 08.01.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner : Mr. Nitin K. Gupta, Adv.

For the respondent: Mr. Rajesh P., Adv.

ORDER

CA-151(PB)/2020:-

Learned counsel for the applicant-the corporate debtor applies for withdrawal of the application. The request is accepted.

The application stands disposed of as withdrawn.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

08.01.2020
Aarti Makker